

## **PARADIP PORT TRUST (PAYMENT FEES AND ALLOWANCES TO TRUSTEES) RULES, 1967**

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## **PARADIP PORT TRUST (PAYMENT FEES AND ALLOWANCES TO TRUSTEES) RULES, 1967**

In exercise of the powers conferred by Sec. 122 of the Major Port Trusts Act, 1963 ( 38 of 1963), the Central Government hereby makes the following rules, the same having been previously published as required by sub-section (2) of the said section, namely :

### **1. Short title :-**

These rules may be called the PARADIP PORT TRUST (PAYMENT FEES AND ALLOWANCES TO TRUSTEES) RULES, 1967

### **2. Fees payable :-**

Every Trustee of the Port Trust Board of Paradip other than the Chairman, Deputy Chairman or any other Trustee who is a servant of the Central Government or the State Government, shall be entitled to a fee of rupee twenty-five for attendance at each ordinary or special meeting of the Board and rupees fifteen for attendance at each meeting of any Committee appointed by the Board under subsection (1) of S.17(1) of the Major Port Trusts Act, 1963 at which quorum is present and business is transacted :

Provided that the aggregate amount of fees payable to any Trustee in respect of the meetings held during any month shall not exceed rupees one hundred and fifty.

### **3. Payment of travelling allowances :-**

(1) All outstation Trustees attending any meeting of the Board or of any of its committees shall, in addition to such fee as is payable under R.2, be entitled to receive travelling allowances on the scale applicable to the highest class of officers of the Central Government

but shall not be entitled to receive any daily allowance.

(2) A Trustee who is a Government servant and who attends any meeting of the Board or of any of its committees shall be entitled to receive travelling allowances and daily allowances in accordance with the provisions of the service rules applicable to him.